COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 24 OF 2019 &
IA NOs.119 & 120 of 2019

Dated: 14th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tastavalley Power Transmission Limited .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Choudhary for R-8

ORDER

Learned counsel for the Respondents seek six weeks' time to file reply/objections in the matter. They are permitted to file the same within four weeks' time i.e. on or before 29.04.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.05.2019 after duly serving advance copy to the other side.

List the matter on ***20.05.2019.*** In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/pk